

Title: Demand to re-insert the Article 19(1) (f) providing right to acquire, hold and dispose of property in the interest of farmers.

SHRI SIMRANJIT SINGH MANN (SANGRUR): Sir, I wish to bring to the notice of this august House, through you, that by virtue of fundamental rights embodied in Article 19(1)(e) and (g), all citizens of India have got the right to reside anywhere in India by adopting a subject and profession of their choice. Since Agriculture is a State subject, thus Article 19(1)(f), right to acquire, hold and dispose of property was a protection of law to the farmers to enjoy the fruits of the above-mentioned rights.

Omission of article 19(1)(f) by Forty-fourth Amendment amounts to singling out the farmer citizens to be subjected to the discretion of the State legislature to enjoy the fruits of the right to reside in India by adopting a profession of his choice.

1240 hours (Mr. Deputy-Speaker *in the Chair*)

How can a farmer citizen reside anywhere in India after the omission of article 19(1)(f)? Now either he can reside only in those States which permit him to buy land or he has to change his profession. Thus, article 19(1)(f) must be inserted in the Constitution, otherwise it is discriminatory. Farmers are the main sufferers as they are not allowed to purchase land in Rajasthan and Himachal Pradesh by way of discriminatory laws of these two States. On the one hand, the BJP wants to abrogate article 370 of the Constitution and, on the other, allows such laws which are discriminatory, to remain on the Statute Book